

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6190/2023
(Arising out of impugned final judgment and order dated 12-01-2023
in A482 No. 6174/2021 passed by the High Court Of Judicature At
Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 190004/2023 - EXEMPTION FROM FILING O.T.
IA No. 149472/2023 - EXEMPTION FROM FILING O.T.
IA No. 98931/2023 - EXEMPTION FROM FILING O.T.
IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Garima Prasad, AAG, Sr. Adv. (V.C.)
Mr. Rajat Singh, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sarthak Chandra, Adv.

For Respondent(s) Mr. Deepak Singh, AOR
(Intervenor/Proposed
Respondent(s))

UPON hearing the counsel the Court made the following
O R D E R

List the matter after four weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

